

Saturday, 19th August, 1854

PROCEEDINGS

OF THE

**LEGISLATIVE COUNCIL
OF INDIA**

Vol. I

(1854 - 1855)

The Council, on the motion of MR. MILLS, resolved itself into a Committee on the Bill "to amend Regulation XIII of 1833 of the Bengal Code," which was passed without any amendments.

The Bill, as thus settled, was certified by the CHAIRMAN, and the Council resumed its sitting.

The Council, on the motion of MR. MALET, resolved itself into a Committee on the Bill "to amend the law relating to the several Banks of Bengal, Madras, and Bombay," which was passed with a single trifling verbal amendment.

The Bill, as thus settled, was certified by the CHAIRMAN, and the Council resumed its sitting.

The Council then resolved itself into a Committee on the Standing Orders.

Several alterations were agreed to, and the Orders, as thus settled, were certified by the CHAIRMAN.

The Council having resumed its sitting, the CHAIRMAN reported the foregoing Bills and Orders.

MR. DORIN, MR. MILLS, and MR. MALET severally gave notice that they would, on Saturday next, move the passing of the following Bills, namely,

Bill "for removing the prohibition against the importation of Foreign Sugar ;"

Bill "to amend Regulation XIII of 1833 of the Bengal Code ;" and

Bill "to amend the law relating to the several Banks of Bengal, Madras, and Bombay."

MR. GRANT gave notice that he would, on the same day, move for a Committee of the whole Council on the revised Standing Orders, and the Petition of the British Indian Association praying that the Meetings of the Council may be made accessible to the public.

The Council adjourned.

Saturday, August 19, 1854.

PRESENT :

The Most Noble the Governor General, *President*,
 Hon. J. A. Dorin, A. J. M. Mills, Esq.,
 Hon. Major General Low, D. Elliott, Esq.,
 Hon. J. P. Grant, A. Malet, Esq., and
 Hon. Sir James Colville, C. Allen, Esq.

THE CLERK presented the following Petitions :—

A Petition of two Rajahs of the Zillah of Sarun, praying for the modification of the Evidence Act, No. XIX of 1853 ;

A Petition of Bhugwanloll and others, Zemindars and Mahajuns of the above Zillah, praying for the modification of the same Act ; and

A Petition of Golam Ali Khan, Inhabitant of Delhi, concerning abuses stated to prevail in the Company's Civil Courts presided over by Uncovenanted Officers.

THE CLERK reported a communication from the Government of Bombay, recommending extension to the Bombay Presidency of the provisions of Act No. XVIII of 1838, which removes the prohibition against the use of badges by servants of private persons.

Also a communication from the Government of the North-Western Provinces, submitting a revised Code of Rules, proposed by the Sudder Court at Agra, for the administration of criminal justice in the Province of Kumaon.

Also a communication from the same Government, containing the opinion of the Lieutenant Governor and the report of the Agra Sudder Court on the Draft Act "for the more easy recovery of small debts and demands in the Territories subject to the Government of the East India Company."

MR. MILLS moved that the same be printed and circulated.

Agreed to.

MR. MALET moved for permission to withdraw the Bill "relating to Deserters from the Indian Navy."

Motion carried, and Bill withdrawn accordingly.

The Order of the Day for Mr. Elliott's motion to refer to a Select Committee the Bill "for the amendment of procedure in cases of regular Appeal to the Sudder Court in the Presidency of Madras" being read—the PRESIDENT stated that it would be convenient in future to follow the practice of the House of Commons, according to which the Member moving for a Select Committee, named the Members of the Committee, such nomination being subject to the approval of the House.

MR. ELIOTT thereupon moved that the above Bill be referred to a Select Committee, consisting of Mr. Peacock, Mr. Mills, and the Mover.

Agreed to.

Moved by the same that the Bill "to amend the Law of Evidence in the Civil Courts of the East India Company in the Presidency of Madras" be referred to a Select Committee consisting of the same Members.

Agreed to.

Mr. MILLS moved the first reading of a Bill "for the better supervision of Embankments."

Bill read a first time accordingly.

SIR JAMES COLVILE moved the second reading of the Bill "for the further improvement of the Law as administered in Her Majesty's Supreme Courts; for the transfer and abridgment of the Ecclesiastical Jurisdiction thereof; and for giving additional powers in certain cases to Justices of the Peace, with regard to offences committed out of their jurisdiction."

Motion carried after a Debate, and Bill read a second time accordingly.

SIR JAMES COLVILE moved the second reading of the Bill "to extend the operation of, and regulate the mode of executing Writs of Execution in Her Majesty's Supreme Courts of Judicature."

Motion carried, and Bill read a second time accordingly.

Moved by the same that both the above Bills be referred to a Select Committee, consisting of Sir Lawrence Peel, Mr. Grant, Mr. Peacock, Mr. Mills, and the Mover.

Agreed to.

Mr. ALLEN moved the second reading of the Bill "for the construction and management of Electric Telegraphs in India."

Motion carried, and Bill read a second time accordingly.

Several amendments were made in the Bill, whereupon it was referred, on Mr. ALLEN's motion, to a Select Committee consisting of Mr. Elliott, Mr. Mills, and the Mover.

Mr. DORIN moved the passing of the Bill "for removing the prohibition against the importation of Foreign Sugar."

Motion carried, and Bill certified accordingly by the President.

Mr. ALLEN was appointed to carry the Act to the Most Noble the Governor General for his assent.

Mr. MILLS moved the passing of the Bill "to amend Regulation XIII of 1833 of the Bengal Code."

Motion carried, and Bill certified accordingly by the President.

Mr. ALLEN was appointed to carry the Act to the Most Noble the Governor General for his assent.

Mr. MALET moved the passing of the Bill "to amend the law relating to the several Banks of Bengal, Madras, and Bombay."

Motion carried, and Bill certified accordingly by the President.

Mr. ALLEN was appointed to carry the Act to the Most Noble the Governor General for his assent.

The Council then resolved itself, on Mr. GRANT's motion, into a Committee for the consideration of the revised Standing Orders.

The Orders having been passed after some verbal amendments, were certified accordingly by the CHAIRMAN, who reported them to the Council when it resumed its sitting.

Mr. GRANT thereupon moved that the Standing Orders, as reported, be adopted by the Council.

Agreed to.

Moved by the same that the above Orders be communicated to the Most Noble the Governor General in Council by Message, and that Mr. Dorin do carry the Message.

Agreed to.

Moved by the same that such of the Standing Orders as concern the public, be published in the *Calcutta Gazette*.

Agreed to.

SIR JAMES COLVILE moved that the Select Committee appointed to consider what should be the Standing Orders of the Legislative Council, be continued as a permanent Committee under the title of "The Standing Orders-Committee," with power to consider and report, as occasion shall arise, upon all questions relating to the operation of the Standing Orders, or the general conduct of the business of the Legislative Council; and to regulate by its own authority all such matters of arrangement and detail as, in its judgment, are not of sufficient importance to require the decision of the Council.

Agreed to.

Mr. GRANT moved that the consideration of the Petition of the British Indian Association, praying that the Meetings of the Council may be made accessible to the public, be postponed until after the return of the absent Members of the Council.

The Council adjourned.

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Saturday, August 26, 1854.

PRESENT :

The Most Noble the Governor General, *President*.
 Hon. J. A. Dorin, A. J. M. Mills, Esq.,
 Hon. Major General Low, D. Elliott, Esq.,
 Hon. B. Peacock, A. Malot, Esq., and
 Hon. Sir James Colvile, C. Allen, Esq.

The following Messages from the Most Noble the Governor General were brought by Mr. Allen and read:—